

Divisional Manager, Life Insurance Corporation Of India Vs Shriraj Amar Mahagaonkar

Court: National Consumer Disputes Redressal Commission

Date of Decision: Feb. 9, 2024

Acts Referred: Consumer Protection Act, 1986 & Section 21(b)

Hon'ble Judges: Avm J. Rajendra, Avsm Vsm (Retd.), Presiding Member

Bench: Single Bench

Advocate: Anoop K. Kaushal, Seema D

Final Decision: Disposed Of

Judgement